

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.206 - RST.A/7(AHM)2024 in IA/402(AHM)2023
In
CP(IB) 203 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Vedant Tradelink Pvt Ltd

.....Applicant

V/s

B D Overseas & Fiscal Services Ltd

.....Respondent

Order delivered on 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. M. N. Marfatia, Advocate

For the Respondent :

ORDER

A service report affidavit has been filed in restoration application vide Inward Diary No. 2286 on 13.03.2024 which reflects that notice which were dispatched on 28.02.2024 and delivered on 29.02.2024 on all three respondents. Service is complete.

None is present for either of the Respondents. However, Vakalatnama on behalf of Respondent No. 3 i.e. Central Bank of India has filed through Advocate, Mr. Sandeep C Bhatt on 18.03.2024 vide Inward Diary No. 2387 which is taken on record.

Learned counsel for the applicant further submits that he has also filed an additional affidavit on 13.03.2024 in support of the pleadings annexing the cause list of the Hon'ble High Court dated 16.01.2024.

Last opportunity is given to the Respondents for appearance and filing the reply, if any, within a week. Thereafter, rejoinder, if any, be filed within a week.

Re-list on 13.05.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)